

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 63/85/2019 in
ORIGINAL APPLICATION NO. 063/0005/2016**

Chandigarh, this the 31st day of July, 2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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Ved Prakash son of Sh. Raghu Nath, age 62 years, resident of VOP
Rajhoon, District Kangra (H.P.)

....Petitioner

(By Advocate: Shri Jagdeep Jaswal, Advocate proxy for Mr. K.B.
Sharma, Advocate.

VERSUS

1. Major General A.K. Shori, Chief Post Master General, H.P.
Circle, Shimla 171009.
2. Sh. Som Dutt Rana, Superintendent of Post Offices,
Dharamshala Division, Dharamshala 176215.

....RESPONDENTS

(By Advocate: Shri K.K. Thakur, Advocate proxy for Mr. V.K. Arya,
Advocate)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Advocates are abstaining from work today, in solidarity with a call given by the Punjab and Haryana High Court Bar Association. Sh. Jagdeep Jaswal, Advocate and Sh. K.K. Thakur, Advocate have been deputed to appear before this Court on behalf of applicant and respondents respectively.

2. Mr. K.K. Thakur, Advocate appearing vice Mr. V.K. Arya, Advocate seeks and is allowed permission to file compliance affidavit today in the

court, which is taken on record, subject to all just exceptions. A copy of the same has been handed over to proxy counsel appearing on behalf of petitioner. The respondents have also annexed Annexures R-1 to R-4 alongwith the compliance affidavit.

3. The learned counsel appearing for the respondents submits that this C.P. may be closed as the respondents have accepted the orders of this Court and the petitioner has been granted retiral benefits. He further submits that an averment to this effect has been made in para 4 of their compliance affidavit while implementing the order and they have revised his pension and released Rs. 1,63,843/- on account of Gratuity. The respondents have also requested the petitioner to submit his medical certificate of good health, and as and when the desired certificate is submitted they will also release the commutation value of pension.

4. In view of the above, I am of the considered view that there is no wilful disobedience on the part of respondents and likewise is also argued by the learned counsel for the parties. In the wake of the above fact that the respondents have complied with the order, this C.P. is closed. Notice is discharged. If any amount, remains to be paid to the petitioner, he is at liberty to move an Execution Application, in that relevant connection.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 31.07.2019

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